

| Serial No Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
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| 13.12.2001 | <p>This is a case of the year 1995 listed for hearing to-day. When the matter was taken up for hearing, Mr.D.S.Mishra, the learned counsel for the applicant was not present in the Court nor any mention was made on his behalf for adjournment of the case. Since it is an year old matter the case is taken up for hearing and final disposal on the basis of pleadings made by the respective parties.</p> <p>In this Original Application the applicant has prayed for quashing the order under Annexure-3 as bad in law and is not a speaking order, so also the same was passed without compliance of the principles of natural justice.</p> <p>Mr.B.Pal, the learned senior counsel for the respondents brought to our notice the averments made in Para-7 of the counter wherein it has been categorically stated that the punishment imposed under Annexure-3 has been cancelled by the Respondent No.4 on 8.10.1996. To that effect respondents have also enclosed a copy of the said order of cancellation of the punishment at Annexure-R/3, which is seen at Annexure-R/1 to the counter. After perusal of the record since it is</p> | <p>Deficit Process fees filed.</p> <p>Notice to all Resps with copy of order 21.2.95 may be sent thru regd AD post.</p> <p>PL 14/12/95</p> <p>PL 14/12/95</p> <p>Deficit Process fees filed. Notice issued to Resps on 14.8.95.</p> <p>for information of Bench PL</p> <p>PL 14/12/95</p> <p>PL X</p> <p>Res No.5 alleges of non-receipt of Annexures contained in the notice.</p> <p>Petitioner's Counsel may be asked to furnish a set of Annexures for onward transmission to R. No.5.</p> <p>PL 14/12/95</p> <p>PL 14/12/95</p> <p>PL 14/12/95</p> <p>PL 14/12/95</p> <p>PL 14/12/95</p> | |

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| | | <p>found that the prayer of the applicant has been met in this O.A. having already been granted by the Department vide Annexure-R/1, nothing else is in existence to be decided by the Tribunal. In that view of the matter since the applicant has already got the relief as has been claimed by him in this O.A., the O.A. has become infructuous. However, the Department is at liberty to take appropriate steps in the matter relating to the disciplinary proceedings in accordance with law, as mentioned in Annexure-R/1.</p> <p>In that view of the matter, we hold that the O.A. has become infructuous and therefore, the same is disposed of for having become infructuous. There shall, however, be no order as to costs.</p> <p><i>V. Venkateswara</i> VICE-CHAIRMAN 13.12.2001</p> <p><i>Member (Judicial)</i> MEMBER (JUDICIAL)</p> | <p>order dt. 8.9.95 One week time is granted to supply copy of said annexures.</p> <p><i>SV</i> Registrar</p> <p>Copy of Annexure not filed so far for further orders pl.</p> <p><i>SV</i> 20/9/95 Order dt 22.9.95</p> <p>Office is directed to prepare the order copies of annexures & then the same be forwarded to R-5.</p> <p><i>SV</i> Regd orders above.</p> <p>Copies of annexures may be sent by regd post.</p> <p><i>SV</i> 25/9/95 So (8)</p> |